

Hon'ble Mr.Justice F.M.Ibrahim Kalifulla
VOLUNTARY DISCLOSURE OF ASSETS & LIABILITIES AS ON 05.08.2015

ITEMS	DESCRIPTION	PARTICULARS / VALUE		REMARKS
		SELF (A)	SPOUSE (B)	
(1) Landed Property	(a) Land	NIL	<p>(i) 0.25 acres of dry agricultural land in Survey No. 5/3, situated at Madapuram Village, Kancheepuram Taluk, Anna District. (Maxworth Investment made long prior to March, 2000 and the company is in liquidation).</p> <p>(ii) 1/8 undivided share in 18 acres of ancestral agricultural land at Poonthalangudi Koothanallur, Tanjore District along with her 2 elder brothers and 3 elder sisters. (Inherited)</p> <p>(iii) Two grounds of vacant land in Survey No. 548/3A1A, in Padappai Village, Tambaram Taluk, Kancheepuram District (By way of sale deed dated 12-03-1992 - Market value of the property as on the date of sale / as per the document was Rs. 38,000/-)</p>	<p>(iii) & (iv) My wife along with her elder sister, who also owns two grounds in the same survey number adjacent to my wife's plots, has entered into a Deed of Joint Venture Agreement on 20.07.15 for developing their property by putting up</p>

			<p>(iv) Two grounds of vacant land in Survey No. 548/2A1A, in Padappai Village, Tambaram Taluk, Kancheepuram District. (By way of sale deed dated 25-10-2003 – Market value of the property as on the date of sale / as per the document was Rs. 2,88,000/-), purchased from her elder sister.</p>	<p>15 to 18 Villas, dispose of those Villas to Prospective Purchasers and share the proceeds in the ratio of 42:58 with the developer i.e. 42% for my wife and her elder sister proportionate to their respective land holdings and 58% for the developer.</p>
	<p>b) Building Residential</p>	<p>(i) Residential Plot at No. 158-B, Door No. 22, Sivananda Salai, Gill Nagar Extension, Choolaimedu, Chennai – 600094. (By way of Sale Deed dated 28-08-1986, registered in the office of the Sub-Registrar, Kodambakkam, Extent: 2080 Sq.ft. (Actual:1920 Sq.ft.) in T.S. No. 97 Part, Block 12. Market value of the property as on the date of sale/as per the document was Rs. 75,000/-) (In the year 1987-88 spent Rs. 2,50,000/- for building a house. Additional expense of Rs. 1,00,000/- was made for providing an additional Bed Room in the first floor in the year 1998-99)</p> <p>(ii) Undivided share in the ancestral property situated at Nos. 8 & 11 Pallivasal Street, Karaikudi, along with my two elder sisters.</p>	<p>(i) One Three bedroom flat in Flat No.4, Door No. 141, Eldams Road, Teynampet, Chennai – 600018. (Inherited from her mother)</p> <p>(ii) 1/8th undivided share in a three bedroom flat in Gandhinagar 1st Main Road, Adyar, Chennai – 20, along with her two elder brothers and three elder sisters. (Inherited from her mother)</p>	<p>Self: Sr. No. 1 (b)(ii) the undivided ancestral property at Door No. 8, Pallivasal Street, Karaikudi was sold out on 12-05-2010, to Mrs. Noorjahan W/O: Mr. A.Syed Mohammed, residing at No. 17, Pallivasal Street, Karaikudi for a total sale consideration of Rs. 10,50,000/-. Out of the said sale consideration my 2/4th share worked out to Rs. 5,25,000/-. The sale deed was executed along with my sisters in favour of Mrs. Noorjahan on 12-05-2010 and registered on the same day. The said amount, after paying capital gains tax, was</p>

		(iii) 1/4 th undivided share in the ancestral property situated at No. 10, Pallivasal Street, Karaikudi, along with my two elder sisters.		spent for my son I. Abrar Md. Abdulla's wedding which took place on 01-10-2011 at Chennai.
(2) Securities and Investment	a) Savings Banks	(i) Karur Vysya Bank, Nelson Manicham Branch- Rs.11,000/- (ii) Karur Vysya Bank, R.A. Puram - Rs.3,267/- (iii) Indian Bank, Madras High Court- Rs.14,825/- (iv) Indian Bank (Zakat Account)-Madras High Court- Rs.32,274/- (v) Canara Bank - Rs. 5,244.16 (vi) UCO Bank, Supreme Court - Rs.2,61,248.18	(i) Karur Vysya Bank, R.A. Puram- Rs.7,79,373/- (ii) Canara Bank- Rs.18,086/- (iii) Syndicate Bank- Rs.3,54,290/- (iv) Karur Vysya Bank, Nelson Manickam Road Branch - Deposit of Rs.22,50,000/- Advance received from the Developer pursuant to the Agreement dated 20.07.2015. Balance as on 31.07.2015 is 22,51,000/-	
	b) Fixed Deposits	NIL	NIL	

	<p>c) Shares</p>	<p>(i) 400 Equity Shares of Syndicate Bank. Issued on 17-11-1999.</p> <p>(ii) 160 Equity Shares of Godrej Consumer Products Ltd., holding jointly with my wife Mrs. Amira Kalifullah. Shares were purchased prior to my elevation, the old shares were revalidated and issued on 01-10-2006.</p> <p>(iii) 20 Equity Shares of KEC International, holding jointly with my Late mother P.M. Zaibunissa Begum. Issued on 22-05-1995.</p> <p>(iv) 200 Equity Shares of Alacrity Electronics Limited, holding jointly with my Late mother P.M. Zaibunissa Begum. Issued on 12-02-1994. The company is not quoted and it appears that it has become defunct.</p>	<p>(i) 149 Equity Shares of Coal India Ltd.</p> <p>(ii) 76 HDFC Mutual Fund-Gold Exchange Traded Fund-Open Ended</p> <p>(iii) 860 Equity Shares of Lanco Infratech Ltd.</p> <p>(iv) 63 Equity Shares of Mahindra Holidays & Resorts India Ltd.</p> <p>(v) 40 Equity Shares of Parsvnath Developers Ltd.</p> <p>(vi) 362 Equity Shares of Power Grid Corporation of India Ltd.</p> <p>(vii) 400 Equity Shares of Syndicate Bank</p> <p>(viii) 3060 Equity Shares of The Lakshmi Vilas Bank Ltd.</p>	
	<p>d) Insurance</p>	<p>NIL</p>	<p>(i) LIC Policy, sum assured Rs. 50,000/-; Date of commencement - 28-03-1991.</p>	<p>Self: A new LIC policy for a sum of Rs. 1,00,000/- is taken in the name of my daughter and the annual premium of Rs. 6900/- is paid by me. Date of commencement of the policy is 07-12-2009.</p>
	<p>e) GPF / PPF</p>	<p>GPF balance as on 01.08.2015 is Rs.12,42,366/-.</p>	<p>PPF balance as on 31.07.2015 is Rs. 1,20,399/-</p>	

	f) Other Business investments	NIL		
(3) Other Assets and Movables	Vehicle	Purchased second hand Kinetic Honda-Marvel Scooter in April, 2008, bearing Registration No. TN-55-B-9711 for Rs. 4,500/- and held in the name of my daughter Miss I. Nahla Fatima. Due to wear and tear the vehicle is not roadworthy.	(i) Motor Car (Fiat Car 1961 Vintage model Purchased on 15-05-2006 bearing Registration No. MSW-7050 for Rs. 15,000/-)	Spouse: A Maruthi – 800 Car purchased by my wife Mrs. Amira Kalifulla in the year 2008 and held in the name of our daughter Mrs. I. Nahla Fatima was sold out to Mr. V. N. Subramanian, on 15-04-2010, for a sale consideration of Rs. 75,000/- and the ownership of the vehicle was transferred to him on 05-05-2010.
	Jewellery	(i) About 70 Sovereigns gold, purchased during my practice as a lawyer, as well as, after my elevation for my wife and daughter from and out of my savings. (ii) 22 Sovereigns gold gifted by my mother Late Mrs. P.M. Zaibunissa Begum to my daughter I. Nahla Fatima	(i) 100 Sovereigns gold, Gifted by her parents during our marriage. (ii) One Gold coin (10 Sovereign) purchased from and out of savings	Self: Sr. No. 3 (i) & (ii). The 70 Sovereigns and 22 Sovereigns of Gold Jewels purchased by me and gifted by my mother Late Mrs. P.M. Zaibunissa Begum to my daughter Ms. I. Nahla Fatima respectively was handed over to her on her marriage in January, 2010.
(4) Liabilities	Loans	(i) Educational Loan for Rs. 13,00,000/- borrowed for my son from Indian Bank, High Court Branch by depositing the title deed of my House. Borrowed in the year	(i) Housing loan of Rs, 5,00,000/- from Allahabad Bank, Thousand Lights Branch. Borrowed in the year 2003.	Sr. No.4 (i) & (ii) of Column A-Self - Both the loans repaid by completing the installment payments

		<p>2007. Repayment by way of monthly installment of Rs. 25,000/-.</p> <p>(ii) A Car Loan of Rs. 4,26,000/- was borrowed from the Indian Bank, Madras High Court Branch on 29-12-2009 for purchasing Maruthi Ritz Car bearing Registration No. TN-07-5995. The said car was given to my daughter for her use. The EMI of Rs. 9117/- is being paid from my salary.</p>		<p>And</p> <p>(i) Of Column B of Spouse - loan discharged by completing the installment payments.</p>
	Mortgage	<p>My house at Plot No. 158-B, Door No. 22, Sivananda Salai, Gill Nagar Extension, Choolaimedu, Chennai – 600094 is under mortgage with the Canara Bank by way of Deposit of title deeds to support the loan borrowed by my son, for purchasing a landed property. Mortgage was created on 06.03.2015</p>	NIL	